

it at 5 O'clock. We may take up other business.

16.54 hrs.

EXTENSION OF THE SITTING OF LOK
SABHA

[English]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): In order to complete the essential items of Government business it may now be essential to have a sitting of the House on Friday, the 11th January, 1991. That being the extended sitting, there may not be the usual Question Hour or the Private Members' Business on that day.

[Translation]

SHRI YAMUNA PRASAD SHASTRI (Rewa): Mr. Deputy Speaker, Sir, if the House is to sit on Friday, there must be the Private Members' Business positively... (Interruptions) ... Something wrong is going on daily and the Private Members' rights are being transgressed. Hence, the Private Members' Business must be taken up that day; the remaining business may be taken up afterwards.

MR. DEPUTY SPEAKER; Shastriji, generally, Members do not come prepared so we do not take it up.

[English]

I think, the House agrees with the suggestion of the Parliamentary Affairs' Minister.,

SOME HON. MEMBERS: Yes.

16.55 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF RESERVE BANK OF INDIA (AMENDMENT) ORDINANCE, 1990;
RESERVE BANK OF INDIA (AMENDMENT) BILL
AND
RESERVE BANK OF INDIA (AMENDMENT) BILL, AS PASSED BY RAJYA SABHA

[English]

MR. DEPUTY-SPEAKER: Now, we are taking up Items Nos. 20, 21 and 22 together.

The time allotted is two hours. Members shall have to be very brief in order to see that we are able to complete it today.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, I beg to move—

"That House disapproves of the Reserve Bank of India (Amendment) Ordinance 1990 (Ordinance No. 7 of 1990) promulgated by the President on 15th October, 1990."

Sir, the Reserve Bank of India (Amendment) Ordinance, 1990 which has been placed here and which is going to be replaced by an Act, was not required to be promulgated. My second submission is when this Ordinance would be converted into an Act, the situation in the country would be worse. It would enable the Government to sell the gold and to print the currency notes in an arbitrary manner which may cause price hike and inflation. So the Government should not increase the price of gold. This step would prove fatal for the Indian economy.

Mr. Deputy Speaker, Sir, this is the universal principle that the paper currency is released in proportion to gold deposit. But here the situation is reverse. The paper currency will exceed the stipulated proportion leading to excessive money supply which may invariably increase the prices. Yesterday also, we were discussing the price-rise. More money supply may lead to more inflation.

Mr. Deputy Speaker, Sir, through you, I would like to say to the hon. Finance Minister to consider all the aspects before taking any further step in this direction. The steps you are going to take today, had already been taken by the Governments of Brazil and Argentina and due to these steps their entire economy was totally disrupted. So, let this ordinance not be enacted into a law keeping in view the present price-hike in the country. The Government should not be empowered to raise the prices of gold and thereby to